## GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1393 ANSWERED ON:14.08.2013 RESERVATION TO OBCS IN PRIVATE UNAIDED INSTITUTIONS Alagiri Shri S. ;Yadav Shri M. Anjan Kumar

## Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has made any provision for providing reservation to Other Backward Classes in private unaided institutions;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government proposes to bring a legislation in this regard; and

(d) if so, the details thereof?

## Answer

## MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) & (b): Under Article 15(5) of the Constitution, the Parliament as well as State Legislatures are competent to make laws with special provisions for the advancement of the weaker sections of society - the Scheduled Castes, the Scheduled Tribes and the Socially and Educationally Backward Classes - in matters of access to educational institutions, whether aided or unaided by the State, other than the minority educational institutions referred to in clause (1) of article 30. At present there is no central law providing for reservation to Other Backward classes (OBCs) in private unaided institutions.

(c): Yes, Madam.

(d): The proposal has been formulated by the Ministry of Human Resource Development (MHRD). However, it needs detailed consultations and consensus amongst key stakeholders.